

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 22040/2024

(Arising out of impugned final judgment and order dated 13-02-2024 in BA No. 2338/2023 passed by the High Court Of Judicature At Bombay At Aurangabad)

NILESH DNYANESHWAR DESALE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(IA No.160009/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.160011/2024-EXEMPTION FROM FILING O.T. and IA No.160012/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 15-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Sriram P., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

List the matter after four weeks as prayed for by the  
counsel appearing for the petitioner(s).

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)  
COURT MASTER (NSH)